

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:576
ANSWERED ON:27.02.2013
FAKE UNIVERSITIES INSTITUTIONS
Biju Shri P. K.;Sampath Shri Anirudhan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission (UGC) has unearthed a racket of fake universities/higher educational/institutions across the country;
- (b) if so, the details thereof and the number and names of fake universities and higher educational institutions identified State-wise; and
- (c) the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a) & (b) University Grants Commission (UGC) identifies and notifies from time to time, a list of fake universities and unapproved institutions in the country. UGC has notified 21 fake universities. The State-wise details of these institutions are available on the UGC website: www.ugc.ac.in.

(c) UGC has reported that it has written to all the Chief Secretaries, Home Secretaries and Education Secretaries of all states to check the menace of fake universities and take necessary action against them. UGC has also addressed all the Education Secretaries in States and Union Territories to initiate a drive against institutions offering degrees without approval of the competent authority like UGC, All India Council for Technical Education (AICTE) and Distance Education Council (DEC) in the States/Union Territories. UGC issues 'Public Notice', 'Press Release' and paid advertisements for the awareness of the general public/students in the leading daily newspapers at the beginning of academic session, cautioning aspiring students not to seek admission in such institutions. Further, the Central Government has introduced "The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010" in Parliament for prohibition and punishment of certain unfair practices in technical educational institutions, medical educational institutions and universities. The scope of unfair practices as defined in the Bill includes the grant of degrees by institutions not authorized to grant degrees